

**CC NO. 178/2019**  
**CBI VS. DR. O. P. JAIN & ORS.**

**COURT HEARING THROUGH VIDEO CONFERENCING**

**01.07.2020**

**Present: Sh. Sunil Verma**, Id. PP for CBI.

**Sh. Ravi Bassi**, Adv. for accused O. P. Jain.

Accused Sunil Kr. Aggarwal is present on bail.

Accused Sunil Kr. Aggarwal also represents accused company.

Sh. Raghav Jain, Grandson of accused O. P. Jain in person.

Accused O. P. Jain is absent.

On oral request of Id. Counsel, accused O. P. Jain is exempted for today only through his counsel, who is present through video conferencing.

On the last date of hearing, it was submitted by both the counsels that they are not in favour of conducting proceedings through video conferencing.

In view of the non-agreeing to conduct the proceedings through video conferencing by the accused persons, matter cannot be taken up and same shall be adjourned as per the order passed by Hon'ble District Judge while adjourning the matters *en bloc*.

  
**(RAKESH KUMAR SHARMA)**  
**SPECIAL JUDGE (PC ACT), CBI-06**  
**ROUSE AVENUE COURTS, DELHI**  
**01.07.2020**